

[Translation]**Permission for Construction of Houses to the Residents of Sadh Nagar-I and II Palam Colony**

6134. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Sadh Nagar-I, Sadh Nagar-II, Palam Colony, New Delhi declared as regulated as regularised on 12 April, 1980 ;

(b) if so, whether people living in Sadh Nagar-I, Sadh Nagar-II and Palam Colony, New Delhi are not given permission for construction of houses ;

(c) if so, the reasons therefor ; and

(d) the time by which Government will grant such premission to them ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFUOR) (a) The Palam Group of unauthorised colonies including Sadh Nagar-I and II and Palam Colony were approved on 5-6-1980.

(b) to (d) : The policy regarding grant of permission for construction of houses in the regularised colonies has not yet been finalised. Efforts are being made to sort out the issue early, but it is not feasible to lay down any time limit.

[English]**Problems of Urdu Press**

6135 SHRI ABDUL HANNAN ANSARI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether president, All India Urdu Press Correspondents Association Danapur Cantt., Patna has submitted a memorandum on 13-1-85 and 20-3-85 regarding problems of Urdu Press ;

(b) if so, the details thereof ; and

(c) the action taken by Government in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) and (b) : Only one letter dated March 20, 1985 has been received from Shri Mohd. Moin Ansari, President All India Urdu Press Correspondents' Association, Danapur Cantt., Patna regarding posting a press photographer and making available Urdu Typewriter etc. at PIB's Office, Patna.

(c) The matter is receiving attention of the Government.

Threat of Strike by Indian Federation of Working Journalists

6136. SHRI BHOLA NATH SEN : Will the Minister of LABOUR be pleased to state :

(a) whether the Indian Federation of Working Journalists and some other trade unions have threatened to launch strike in national newspapers if an interim relief of Rs.300 is not announced within 101 days of the constitution of wage board ;

(b) if so, the details of any such ultimatum received by Government from the representatives of working Journalists ;

(c) the steps taken/proposed to be taken ; and

(d) the present position ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (b) : The Indian Federation of Working Journalists has given a representation on 17th April, 1985, wherein they have demanded that an interim relief of Rs. 300 per month, irrespective of existing pay-scales and the class of newspapers and news-agencies, be paid to working journalists and non-journalists from a date within 101 days after the constitution of the Wage Boards.